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**Central Administrative Tribunal, Principal Bench, New Delhi**

**O.A.No.2025/2004**

**Hon'ble Mr.Justice V.S. Aggarwal, Chairman  
Hon'ble Mr.S.A. Singh, Member(A)**

**New Delhi, this the 24<sup>th</sup> day of August, 2004**

**D.L. Dhawan,  
R/o House no.11/51,  
Geeta Colony,  
New Delhi**

**....Applicant**

**(By Advocate: Shri M.K. Bhardwaj)**

**Versus**

- 1. Union of India & Ors.  
Through the Secretary,  
Ministry of Information & Broadcasting,  
Shastri Bhawan,  
Rajendra Prasad Marg,  
New Delhi**
- 2. Director General,  
AIR & Delhi Doordarshan,  
Parliament Street,  
New Delhi.**
- 3. The CEO  
Prasar Bharti,  
AIR & Doordarshan  
Parliament Street,  
New Delhi** **....Respondents**

**Order(Oral)**

**Justice V.S. Aggarwal, Chairman**

**The applicant was an Assistant Director in the Ministry of Information and Broadcasting. He was tried by the Special Judge, Delhi with respect to an offence punishable under Section 13 read with Section 7 of the Prevention of**



Corruption Act, 1988. The learned Special Judge held the applicant guilty. Against the order holding him guilty and of sentence, he preferred an appeal in the Delhi High Court. The Delhi High Court had admitted the appeal and during the pendency of the same, has suspended the sentence of imprisonment of the applicant.

2. Meanwhile, the applicant had superannuated. The respondents have served a notice for initiating disciplinary proceedings. The applicant states that he has submitted his objections to the notice that has been served.

3. The contentions raised are that respondents have not decided the objections raised by him and that he is entitled to the gratuity regarding which also, no order has been passed.

4. At this stage when rights of the respondents are not likely to be affected, we direct respondent no.2 to consider the abovesaid objections raised by the applicant and pass an appropriate speaking order within two months of the receipt of the certified copy of the present order and communicate it to the applicant. O.A. is disposed of.

  
( S.A. Singh )

Member(A)

  
( V.S. Aggarwal )  
Chairman

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